

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 112**  
**(IB)-1386(PB)/2019**

**IN THE MATTER OF:**

Corporation Bank

.... Applicant/petitioner

Vs.

M/s. JB Gold Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 16.07.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Ms. Ekta Choudhary, Adv.

**ORDER**

According to the service affidavit, the respondent-corporate debtor has been served by speed post as well as by email. However, despite service, no one has put in appearance on its behalf. Proceeded ex parte.

List for arguments on 26.07.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**